

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TAMP No. 22/2002

L.R. Meena Versus Union of India & others

Date of Order	Orders
3-4-2002	OA 6/2002 Mr. P.N. Jati, Counsel for the applicant. Mr. R.L. Agarwal, Prsny Counsel for Mr. Bhonwar Bagri, Counsel for the respondents. It is submitted by learned Counsel for the respondents that OAs No. 19/2002, 20/2002, 21/2002, <u>22/2002</u> and 23/2002 are listed on same Controversy and listed on 24-4-2002. It is also submitted ^{that} Mr. P.N. Jati is representing all these OA. We considered it appropriate to hear all the OAs on 5-4-2002. Both the Counsel agree for hearing all the cases together at admission stage. All other OAs are preponed to <u>5-4-2002</u>. (GOPAL SINGH) ADMINISTRATIVE MEMBER 5/4/2002 Mr. P.N. Jati, Counsel for the applicant. Mr. R.L. Agarwal, Adv. prsny Counsel for Mr. Bhonwar Bagri, Counsel for the respondents. Arguments heard. The OA has been allowed by a separate common order passed in OAs no. 6, 19, 20, 21, 22 and 23 of 2002. A copy of the original order placed in OA no. 6/2002 be also placed in this matter.

(J. K. KAUSHIK)
JUDICIAL MEMBER

(GOPAL SINGH)
ADMINISTRATIVE MEMBER